

HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF MEGHALAYA, SHILLONG

NOTIFICATION

Dated Shillong, the 7th May, 2025

No.HCLSC.HCM/18/2025/43

It is for general information of all concerned parties connected to the following cases identified for the National Lok Adalat scheduled to be held on the 10th May, 2025 that due to unavoidable circumstances, the timing for the National Lok Adalat **will commence at 3.00 P.M. instead of 10.30 A.M.**

The Advocates representing the Petitioner and the Respondent(s) may kindly intimate their respective parties accordingly.

Sl. No	CASE NUMBER	PARTIES NAME	PETITIONER's ADVOCATE	RESPONDENT's ADVOCATE
1.	W.P (C) No. 316 of 2024	SMTI. R. SHADAP -VS- STATE OF MEGHALAYA	PHILEMON NONGBRI, R. PAHSYNTIEW, E.LALSANGLUAIA, W.G.R. MIHSILL, B. IAWIM	N.G. SHYLLA, SR. GA MEGHALAYA, A. MOMIN,GA, S. LALOO, GA
2.	W.P (C) No. 75 of 2025	SHRI. CANNINGSTONE M. SANGMA -VS- STATE OF MEGHALAYA & 7 ORS	A.G. MOMIN, T. YANGKYI, L.D. SANGMA, T.N. MARAK	NG SHYLLA, SR. GA MEGHALAYA, MR. K.KHARMAWPHLANG, PT SANGMA, G CH MARAK, JT SANGMA, A MOMIN, GA, EB PASSAH
3.	W.P (C) No. 72 of 2025	SHRI. GOVIND RAM -VS- UNION OF INDIA & 3 ORS	S.D. UPADHAYA, A. SYNREM, H. YADAV	DR. N. MOZIKA, DSG, M MYRCHIANG

4.	W.P (C) No. 109 of 2025	SHRI. JOSE CHERIAN -VS- NORTH EASTERN HILL UNIVERSITY & ANR.	PHILEMON NONGBRI, R. PAHSYNTIEW, E.LALSANGLUAIA, W.G.R. MIHSILL, B. IAWIM	E. BLAH, S SEN
5.	W.P (C) No. 91 of 2025	SMTI. SMRITHI SANGMA -VS- STATE OF MEGHALAYA & 4 ORS	SA SHIEKH, MR MARAK, LN ARENGH	NG SHYLLA, SR. GA MEGHALAYA, R. COLNEY
6.	W.P (C) No. 58 of 2025	SMTI. HANALINDA NONGTNGER -VS- STATE OF MEGHALAYA	S.NONGSIEJ (LEGAL AID)	MRS. NG SHYLLA, SR. GA MEGHALAYA, AM. SANGMA, GA, A.M. PALA, GA
7.	W.P (C) No. 76 of 2025	SHRI. CLEVERLY DKHAR - VS - STATE OF MEGHALAYA & 4 ORS	PHILEMON NONGBRI, R. PAHSYNTIEW, E. LALSANGLUAIA, W.G.R MIHSILL, B. IAWIM	NG SHYLLA, SR. GA MEGHALAYA, S.BHATTACHARJEE GA MEGHALAYA

By order,

SECRETARY
HCLSC


Memo. No.HCLSC.HCM/18/2025/43-A

Dated:7th May,2025

Copy to:-

1. The Registrar-cum-Principal Private Secretary to Hon'ble, the Chief Justice for his Lordship's kind information.
2. The P.S. To Hon'ble, Mr. Justice H.S. Thangkhiew, Executive Chairman, Meghalaya State Legal Services Authority for his Lordship's kind information.
3. The P.S. To Hon'ble, Mr. Justice W.Diengdoh Chairman, High Court Legal Services Committee for his Lordship's kind information.
4. The P.S. To Hon'ble Mr. Justice B. Bhattacharjee, Additional Judge, High Court of Meghalaya for his Lordship's kind information.

5. The P.A to Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
6. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for favour of kind information.
7. Smti. A. M. Pariat (MHJS), Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information and necessary action.
8. Shri. Balkim M. Sangma, Joint Registrar (Listing), High Court of Meghalaya for favour of kind information and necessary action.
9. Dr.N.Mozika,DSGI, High Court of Meghalaya, Shillong for favour of kind information and necessary action.
10. Shri. Phuyosa Yobin, Advocate, High Court of Meghalaya for favour of kind information and necessary action.
- ✓ 11. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
12. Notice board.
13. Office file.


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07-05-2025